

Through Video Conference via Cisco WebEx.
CBI Case No. 10/2019.
CBI v. A. K. Channa & Ors.

29.08.2020.

The matter is taken up for hearing through video conference in view of the office order Nos. Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 & Power/Gaz./RADC/2020E-7784-7871 dated 30.07.2020 of the Ld. District & Sessions Judge cum Special Judge (PC Act) (CBI), Rouse Avenue District Courts, New Delhi.

Present:- Ms. Shashi Vishwakarma, PP for the CBI.

Accused No. 3 Bolisetty Rama Gopal on bail.

Sh. Vijay S. Bishnoi, counsel for accused Nos. 1 & 2.

Dr. Anurag Kumar Aggarwal, counsel for accused No. 3.

None for accused No. 4.

Sh. Bakul Jain, proxy counsel for accused No.5.

Sh. Anupam Guupta, counsel for accused No. 6.

The matter is at the stage of prosecution evidence. Since it has been specified in the above office orders that the evidence in the contested cases is not to be recorded till further orders, the matter be re-listed on 03.10.2020.

A copy of the order be sent to the computer branch for uploading the same on the website.

Original signed order has been retained by the undersigned, which shall be placed on record on resumption of normal functioning of courts or as and when the undersigned visits the court.


(SANJAY GARG)

Special Judge (PC Act) CBI-18,
Rouse Avenue District Courts,
New Delhi/29.08.2020.